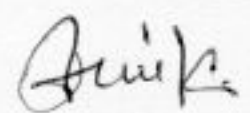



ATTENDANCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.07.2019

NAME OF THE COMPANY: Upendra Dutt Anthwal & Anr V/s Acuity India Resorts Pvt Ltd

SECTION OF THE COMPANIES ACT: 241/244 of Companies Act

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Anil Kumar	PCS	Petitioner	
2.	RAKESH KUMAR	Adv	Respondent	

CP No. 47/ALD/2019

Sh. Anil Kumar, PCS for the Petitioner and Sh. Rakesh Kumar, Advocate for the Respondent are present.

The learned counsel for the Respondent seeks time to file consequential reply. Notwithstanding the above, the learned PCS appearing for the applicant pointed out about some observation reflected in our order dated 7th May, 2019 contending that due to some inadvertence the Respondents orally opposed the application for amendment. In fact the amendment application was never opposed at all by the learned counsel for the Respondent. In fact, he had fairly conceded for allowing such amendment application. Hence, it is requested that such observation made to be expunged from the order dated 7th May, 2019.

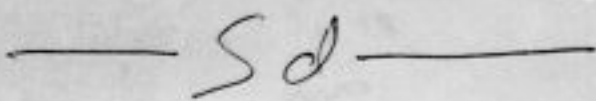
Mr. Rakesh Kumar, the learned counsel for the Respondent who is present in person confirm this submission and stated that he did not oppose the amendment application but he had conceded with for allowing amendment application.

By taking in consideration such statement made by Mr. Rakesh Kumar, the Respondents counsels we are of the view that our order dated 7th May, 2019 need some rectification and to be modified suitably to the extent that it should be read that in paragraph-2 of the order that the respondent counsel did not file a formal reply nor opposed the amendment application. The petitioner counsel is directed to file a formal speaking to minutes in the Registry of this Court so that it can be taken on record.

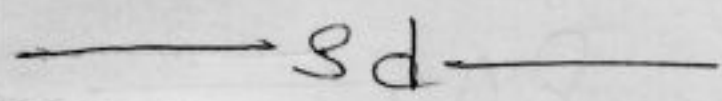
In view of this, the respondent is granted liberty to file consequential reply in the main company petition.

List the matter on 16th August, 2019.

Dated: 22.07.2019



**SAROJ RAJWARE,
MEMBER (T)**



**H.P. CHATURVEDI,
MEMBER (J)**